



**भारत निर्वाचन आयोग**  
**Election Commission of India**

निर्वाचन सदन  
NIRVACHAN SADAN  
अशोक रोड, नई दिल्ली - 110 001  
ASHOKA ROAD, NEW DELHI - 110 001

No.464/GJ-LA/2017

Dated: 17<sup>th</sup> December, 2017

To,

The General Secretary,  
Indian National Congress (INC),  
24, Akbar Road,  
New Delhi 110011.

Subject:- General Election to the Legislative Assembly of Gujarat, 2017 –  
regarding.

Sir,

Your attention is drawn to the Notice given to Shri Rahul Gandhi, Star Campaigner, INC vide letter No.464/GJ-LA/2017 dated 13<sup>th</sup> December, 2017.

2. While giving the representation to the Commission late in the evening at 10.15 PM on 13.12.2017, the members of the INC delegation also had discussion with the Commission on the above subject and related matters. The matter was thereafter further examined in the Commission from the MCC and the R.P. Act, 1951 point of view.

3. The Commission is of the considered view that due to multi-fold expansion of digital and electronic media, the extant Model Code of Conduct, Section 126 of the R.P. Act, 1951 and other related provisions require revisiting to cater to the requirement and challenges of the present and emerging situations. The Commission will deliberate soon on the above subjects and will consult Political Parties, Media, NBA and other stakeholders to seek suggestions for necessary modification in the extant provisions. Accordingly, a committee is being set up for which detailed orders including Terms of Reference shall be issued separately to deliberate on these issues. The Committee will submit a report to the Commission in this regard.

4. In light of the foregoing observation, the above notice dated 13<sup>th</sup> December, 2017 given to Shri Rahul Gandhi, Star Campaigner, INC is hereby withdrawn.

5. INC is advised not to make mention of any election matter pertaining to area going for poll during the prohibited period of 48 hours, henceforth.

Yours faithfully,

  
(Varinder Kumar)  
Principal Secretary